

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Special Leave to Appeal (Crl.) No(s). 5903-5904/2020

[Arising out of impugned final judgment and order dated 20-09-2019 in CRLA No. 2837/2011 20-09-2019 in CRLA No. 3447/2011 passed by the High Court of Judicature at Allahabad]

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAFIQUE ETC.

Respondent(s)

IA No. 156129/2023 - EXEMPTION FROM FILING O.T.

IA No. 63095/2023 - EXEMPTION FROM FILING O.T.

Date : 24-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA  
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :Ms. Ruchira Goel, AOR  
Ms. Veera Mahuli, Adv.

For Respondent(s) :Mr. Raghvendra Shukla, Adv.  
Mr. Yogendra Singh, Adv.  
Mr. S K Giri, Adv.  
Mr. Anil Devlal, Adv.  
Mr. Sarthak Dutta, Adv.  
Mr. Ramjee Pandey, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

(JATINDER KAUR)  
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)  
COURT MASTER (NSH)